

## NATIONAL COMPANY LAW TRIBUNAL **DIVISION BENCH CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 08/08/2017 AT 10.30 AM

> PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/165/ (IB)/2017

NAME OF THE PETITIONER(S)

: HAWORTH SINGAPORE PTE LTD

NAME OF THE RESPONDENT(S)

: TRINGAPPS RESEARCH LABS PVT LTD

UNDER SECTION

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

DESIGNATION

**SIGNATURE** 

REPRESENTATION BY WHOM

P.R. Babsubramousan
9381047676

S. Ravi

9841047934

Coursel for Respondent

1. Pari

## ORDER

Counsel for both the parties present. A suggestion is made by this Bench to the Counsel for the Corporate Debtor to explore the possibilities of reconciling the accounts and to consider if any outstanding debt is there to be paid to the Petitioner. Counsel for Respondent sought time to seek instructions from his client. Put up on 28.08.2017 at 10.30 A.M.

(S. VIJAYARAGHAVAN) MEMBER (TECHNICAL) ghk

(CH. MOHD. SHARIEF TARIQ) MEMBER (JUDICIAL)